

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 50 / 2017 (SZ)

Arappor Iyakkam
 Represented by Jayaram Venkatesan,
 Managing Trustee,
 140A, Rukmini Laksmipathy Salai,
 Egmore, Chennai.

..... Petitioner

Versus

Government of Tamilnadu,
 Represented by its Secretary Government,
 Public works Department,
 Secretariat, Chennai and 10 others

..... Respondents

REPORT FILED BY THE 3rd RESPONDENT

I, Mrs. G.B. Vydahi W/o S. Rajasekaran, aged about 55 years presently working as Area Engineer-VIII, Chennai Metropolitan Water Supply & Sewerage Board, having office at No.227, 2nd Avenue, 12th Main Road, Anna Nagar, Chennai-600 040 do hereby solemnly affirm and states as follows:-

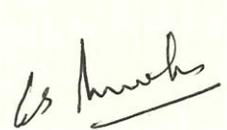
1. I am the Area Engineer-VIII of Chennai Metropolitan Water Supply & Sewerage Board and representing for the 3rd Respondent herein and as such I am well acquainted with the facts of the case from records.

2. I humbly submit that Tertiary Treatment in Ultra Filtration Plant provides high quality of water from sewage to enable reuse applications. The treated quality of water does not have phosphate, sulphide, ammonia and free from pathogens, which having TDS of 800 and as good as drinking water standard. As part of effects to reduce stress on fresh water sources, Metro water proposes Tertiary treatment ultra filtration plant near Villivakkam lake where treated waste water is to be discharged for rejuvenation of Villivakkam lake, this will help to recharge the ground water table in the locality of minimum 2 to 3kms and also promote indirect recycle of water. There is ultimate need for keeping the Eco-park devoid of water during the failure of monsoon and dry periods at Chennai city. Greater Chennai Corporation has put-up request (05.02.2021) to supply of tertiary treated water to Villivakkam tank to maintain the water level in Villivakkam tank at 8.5m MSL. In view of urgency and necessity, Greater Chennai Corporation has requested to install 5 MLD capacity of treatment plant at the Villivakkam pond immediately for continuous supply of treated water to the pond (copy enclosed). Hence, proposals for 10MLD TTUF has been initiated by CMWSSB.

3. I humbly submit that the need for tertiary treatment raises due to increased population growth and then high demand for potable drinking water.

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AREA ENGINEER-VIII
CMWSS BOARD AREA-VIII
227, 12th MAIN ROAD,
2nd AVENUE, ANNA NAGAR (W)
 CHENNAI - 600 040

4. I humbly submit that Villivakkam area is thickly populated growth area in and around. This TTUF will provide source of water supply to the industries and thereby potable drinking water used by the industries can be diverted to domestic purpose.

5. I humbly submit that in order to supplement of the need for Villivakkam Pond for the upcoming Eco-park, it is suggested TTUF inside Villivakkam Lake is mandatory. By injecting the fresh water released from TTUF, the ground water table may be improved for a minimum of 2 to 3 km radius will ensure constant ground water table. The same concept is also adopted at Chetpet Eco-park.

6. I humbly submit that the Space of TTUF is only 5 acres of land under the control of CMWSSB and very minimum area comparing to Villivakkam Lake. The alternative place could not be suggested since complete treated water from TTUF could be utilized when it is close vicinity of Lake.

7. I humbly submit that there is a provision for supply of TTUF water to Korattur Lake so as to ensure Korattur area of constant lake water level which will ensure constant water level in the Korattur Lake and thereby the ground water in and around Korattur area will be rejuvenated and constant level ground water level will be ensured to the public for utilizing this water other than during purpose from their bore wells.

8. I humbly submit that there is no alternate Government lands available in and around Villivakkam Lake for shifting of the location of TTUF plant and also it is stated that the location of TTUF will be effective in maintaining water levels in Villivakkam pond which has been rejuvenated and will be open to Public.

9. It is therefore humbly prayed that, this Hon'ble Tribunal may be pleased to accept my response on behalf of the Board and thus render justice.

Solemnly affirmed at
Chennai on this the 10th day of
June' 2021 and signed her
Name in my presence.

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AREA ENGINEER-VIII
CMWSS BOARD AREA-VIII
227, 12th MAIN ROAD,
2nd AVENUE, ANNA NAGAR (W)
CHENNAI-600 040.

Before Me

 K. Gopi
S.No. 702/06
16 Law Chambers,
Advocate, Chennai Chennai 104

**BEFORE THE HON'BLE
NATIONALGREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No.50 of
2017(SZ)

The National Green Tribunal,
Southern Zone,
Chennai. (Petitioner)

Vs

The Managing Director
CMWSSB Board Represented by
Area Engineer-VIII, Chennai-40.

(Respondent)

STATUS REPORT FILES BY
(RESPONDENT)

G.JANAIRAMAN
ADVOCATE COUNSEL FOR
CMWSSB BOARD